

(c) Yes, Sir.

(d) The financial assistance provided during 1994-95 is Rs. 1504.00 lakhs.

[English]

Sandalwood Industries

7056. PROF. UNMAREDDY VENKATESWARLU : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have State-wise figures of Small Scale units using sandalwood dust or derivatives of Sandalwood;

(b) if so, the details of Small Scale Industries registered units using Sandalwood in Andhra Pradesh and Karnataka;

(c) whether the Government have received any representations from State Governments to allow excess sandalwood dust and derivatives beyond domestic demand to be exported; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM) : (a) and (b). Sandalwood dust is mainly used in the manufacture of Incensed Sticks and Cosmetic formulations. There are around 4000 small scale units manufacturing incensed sticks in the country. The statewise breakup of the units using sandalwood dust has not been compiled.

(c) No, Sir,

(d) Does not arise in view of (c) above.

Hindustan Paper Corporation

7057. SHRI CHETAN P.S. CHAUHAN : Will the PRIME MINISTER be pleased to state :

(a) whether the Hindustan Paper Corporation had initiated modernisation and restructuring;

(b) if so, the results thereof;

(c) whether any increase has been made in paper production during the last two years; and

(d) if so, the details thereof quantity and value-wise?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRIES) (SHRIMATI KRISHNA SAHI) : (a) Yes, Sir.

(b) Certain technical problems in Nagaon and Cachar Paper Mills have been identified and actions initiated to overcome them and improve the production performance. Government is examining the various

alternatives of restructuring of Hindustan Paper Corporation.

(c) Yes, Sir.

(d)	Year	Production (MT)	Value (Rs./Crores)
	1993-94	118914	252.18
	1994-95	142761	330.41
	(Unaudited)		

[Translation]

Computer Industry

7058. SHRI KASHIRAM RANA : Will the PRIME MINISTER be pleased to state :

(a) the annual progress made by the computer industry during the last three years, year-wise;

(b) the steps taken by the Government to promote computer industry and to make it competitive at international level;

(c) whether the Government have received certain suggestions from the Information Technology Export Federation in this regard; and

(d) if so, the reaction of the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILISERS, AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) The annual growth of computer industry during the last three years is as under :

Year	Production (Rs. crs.)	Growth %
1992	970	16.87
1993	1050	8.25
1994	1300	23.8

(b) To make the Indian computer industry internationally competitive, the following fiscal and physical policies are applicable:

(i) Item is de-licenced for manufacture.

(ii) There is no locational restriction for setting up the computer industry.

(iii) Liberalisation of Export-Import Policy allowing free access to the imported capital goods.

(iv) Units are allowed to expand their capacities and broad-band their products so as to achieve the economics of scale at the international level and optimal use of capital equipment installed.

- (v) Standardisation Testing and Quality Certification (STQC) Directorate of the Department of Electronics provides guidance to the manufacturers to qualify for ISO 9000 qualification.
- (vi) Foreign collaboration with foreign equity up to 51% is automatically permissible.
- (vii) Import of components for manufacture of computers are allowed freely as per the Export-Import Policy 1992-97.
- (viii) To provide the necessary protection to the indigenous industry, computer systems of CIF value up to Rs. 1.5 lakh are in the Negative List of Import and require import licence.
- (ix) The value addition norms for import of inputs for export of computers are fixed under quantity/value based advance licence and exporter can get duty free inputs.
- (x) Assembly of computer systems is encouraged under EHTP scheme and can export with nominal value addition.
- (xi) Export of computer systems fetches a Special Imprest Licence (SIL) @ 30% of FOB value of exports. SIL is freely transferable and fetches a premium in the market. This helps in making export prices competitive.
- (xii) Import duty on electronic and non-electronic components for manufacture of computer systems is at concessional rate of custom duty to keep the manufacturing cost low.

(c) No such organisation named Information Technology Export Federation has submitted suggestions to the Department of Electronics, Government of India.

(d) Does not arise.

[English]

Bharat Yantra Nigam Ltd.

7059. SHRI RAM NAIK : Will the PRIME MINISTER be pleased to state :

(a) whether the World Bank study had suggested privatisation of the subsidiary companies of Bharat Yantra Nigam Ltd. (BYNL);

(b) if so, whether the Ministry has accepted the above suggestion;

(c) if not, the reasons therefor; and

(d) the steps taken/proposed to be taken to restructure the companies?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHL) : (a) Yes, Sir.

(b) to (d). There is no proposal at present for privatisation of BYNL group companies. Three out of six

subsidiary companies of the group namely M/s. Bharat Pumps & Compressors Limited (BPCL), Naini; M/s. Richardson & Cruddas (1972) Limited (R&C), Bombay and M/s. Triveni Structurals Limited (TSL), Naini are sick companies and stand referred to BIFR. A decision on the restructuring of subsidiaries of BYNL has to be in conformity with the revival schemes of these sick companies. Final decisions of BIFR are awaited. BIFR is a quasi judicial body.

Mental Development

7060. SHRI RAJNATH SONKAR SHASTRI : Will the PRIME MINISTER be pleased to state :

(a) whether Sicosomatic Centre in Ayurveda Department of Banaras Hindu University have prepared a project for the mental development of SC/ST and OBCs;

(b) if so, the details thereof;

(c) whether the project has been implemented; and

(d) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : (a) to (d). The Government has no such information.

Misuse of Ballot Papers

7061. SHRI J. CHOKKA RAO : Will the PRIME MINISTER be pleased to state :

(a) whether any complaint has been received by the Union Government from the Government of West Bengal regarding misutilisation of ballot papers;

(b) if so, the details thereof; and

(c) the action taken by the Government against the persons responsible for this lapse?

THE MINISTER OF STATE IN THE MINISTRY OF LAW JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) No, Sir.

(b) and (c). Do not arise.

Hyper-Tension

7062. DR. KRUPASINDHU BHOI : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have made any study on the cases of hyper-tension;

(b) if so, whether such cases are increasing in the country;

(c) the main reasons therefor; and